

(b) if so, the details thereof and the reasons therefor ; and

(c) the steps Government propose to take for the welfare of the women workers in the country ?

**THE MINISTER OF LABOUR (SHRI T. ANJIAH)** (a) to (c) : While it is not, possible to give exact numbers of women workers faced with health hazards, it is true that a large number of them do face such problems. Apart from the general provisions regarding safety and health of workers in work environment, special provisions for protecting women workers are contained in the labour laws. Action as per law is taken whenever any violation under the labour laws is brought to the notice of the appropriate Government.

[*Translation*]

**Unauthorised Occupation of Public Land in Metropolitan Cities**

1659. DR. A. K. PATEL :  
SHRI C. JANGA REDDY :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the number of cases of unauthorised occupation of public land in metropolitan cities of Delhi, Bombay, Calcutta and Madras, separately ;

(b) Government's policy in this regard and the year-wise number of cases of unauthorised occupation in each of these metropolitan cities during the last three years and during this year so far, inspite of this policy and whether Govt. are aware that some persons instigate others to occupy these lands ; and

(c) whether there has been an abnormal increase in the cases of these unauthorised occupations from mid November, 1984 to first week of March, this year ; if not, the extent of this increase in each of these cities and the reasons therefor ?

**THE MINISTER OF WORKS AND HOUSING SHRI ABDUL GHAFOR** : (a) No information has been compiled on all-India level regarding unauthorised occupation of public land in metropolitan cities including, Delhi, Bombay, Calcutta and Madras.

(b) Removal of unauthorised occupation of public lands is a State subject and the States/Union Territories have policies and enactments to deal with such situations. There can be instances where some persons have instigated others to occupy public lands, these will be dealt with under the respective State laws.

(c) We have no material to establish whether there was any abnormal increase in the number of unauthorised occupation of public lands from mid November, 1984 to first week of March this year.

**Allotment of Government Accommodation to Employees**

1660. SHRI MOHANLAL PATEL :  
Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the percentage of Centre Government employees who have been allotted Government quarters in Delhi so far;

(b) the measures being taken by Government to provide accommodation to more employees ; and

(c) the details thereof ?

**THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOR)** : (a) As on 1.1.85, 44.64% of the Central Government employees who have registered the in demand for general pool accommodation have been allotted Government quarters in Delhi.

(b) and (c) : Government proposes to undertake a substantial programme